

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 88 of 2012 in  
DFR No. 576 of 2011**

**Dated: 14<sup>th</sup> March, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. S.R.M. Power Private Ltd. ...Appellant (s)**

**Versus**

**Mangalore Electricity Supply Co. Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhuling K. Navadgi

**O R D E R**

**I.A. No. 88 of 2012  
*(Condone delay in re-filing)***

This is an Application to condone the delay of 255 days in re-filing the Appeal. We are not at all satisfied with the reasons given in the Petition requesting this Tribunal to condone the exorbitant delay of 255 days.

As a matter of fact, the Statute provides that the Appeal after Admission has to be disposed of by this Tribunal within 180 days. But this is a case where lack of diligence has been shown throughout by the person concerned in not re-filing the appeal in time, thereby caused inordinate delay of 255 days. Therefore, we do not find any reason to entertain the Application.

Accordingly, the Application is dismissed. Consequently, the Appeal is also dismissed.

**( Rakesh Nath )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/sm